

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Customs Appeal No. 42169 of 2014

(Arising out of Order-in-Appeal C.Cus. No. 1128/2014 dated 30.06.2014 passed by Commissioner of Customs (Appeals), No. 60, Rajaji Salai, Custom House, Chennai – 600 001)

Commissioner of Customs

Chennai Export Commissionerate,
No. 60, Rajaji Salai,
Custom House,
Chennai – 600 001.

...Appellant

Versus

M/s. Impex International

No. 102, S.N. Complex 1st Floor,
Vani Vilas Road, Shankarapuram,
Bangalore – 560 004.

...Respondent

APPEARANCE:

For the Appellant : Ms. Mercy J., Advocate

For the Respondent : Mr. R. Rajaraman, Assistant Commissioner / A.R.

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER No. 40406 / 2024

DATE OF HEARING/ DECISION: 12.04.2024

Order :-[Per Ms. SULEKHA BEEVI C.S.]

The amount involved in this appeal is only Rs.7,00,000/- and is hit by the monetary limit of appeals filed by the Department before the Tribunal. The appeal is therefore dismissed on monetary limit.

(Order dictated and pronounced in open court)

Sd/-

(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)

Sd/-

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)